

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3092
ANSWERED ON:16.03.2010
PAYMENT OF SUGARCANE DUES
Pal Shri Jagdambika

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the quantity of sugarcane purchased by the sugar manufacturing units in Uttar Pradesh during the current year;
- (b) whether the payment for the entire quantity of sugarcane procured has been made to the farmers;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor indicating the dues yet to be paid alongwith the remedial steps taken to ensure speedy payment;
- (e) whether there is any provision for payment of interest on the dues to the farmers; and
- (f) if so, the details thereof indicating the amount paid as interest during each of the last three years?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): As per the information received from the Cane Commissioner, Government of Uttar Pradesh, the total quantity of sugarcane purchased by the sugar manufacturing units in Uttar Pradesh till 08.03.2010 is 483.23 lac tons.

(b) & (c): The full payment of cane purchased, 14 days prior to 08.03.2010, has already been made. A statement indicating the cane purchased till 08.03.2010, total cane price due, due before 14 days and the total payment made and the balance as furnished by the Cane Commissioner, Government of Uttar Pradesh, is as under:

(Rs. in crore.)

Total cane purchased till 08.03.2010 in the current sugar season.	Total cane price due	Due before 14 days	Total payment made amount.	Balance (lac ton)
1	2	3	4	5
483.23	10924.97	9485.59	9803.12	-317.53

(d): does not arise.

(e): There is a provision in the Sugarcane (Control) Order, 1966 for payment of interest if a producer of sugar or his agent fails to make payment for sugarcane purchased within 14 days of delivery.

(f): The Cane Commissioner, Government of Uttar Pradesh has informed that all the matters regarding payment of cane price arrears and issues thereof for crushing years 2006-07, 2007-08 and 2008-09 are pending before the Supreme Court of India. As such, the matter is sub-judice.